

[Translation]

Police

102

**Complaints against the Selection of
Constable and A.S.I.**

Derecognition to CBSE Affiliated Schools

1946. SHRI SRIRAM CHAUHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to derecognise the CBSE affiliated schools in Delhi and its surrounding areas which do not fulfil various conditions prescribed in the bye-laws; and

(b) if so, the policy of the Government in this regard and the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b) The recognition/derecognition of schools does not come under the purview of the Central Govt. In these matters, the schools are regulated in accordance with the provisions contained in the Education Act of the respective State Government/UT Administration.

[English]

Assistance by ULFA

1947. SHRI SURESH WARPUDKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "ULFA playing host to kids of Myanmar militants since 1990" appearing in the "Hindustan Times" dated December 15, 1998;

(b) if so, the facts thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) (a) Yes, Sir.

(b) and (c) There have been no recent reports which indicate that ULFA is playing host to kids of Myanmar militants.

1948. SHRI SATYA PAL JAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received any complaints against the selections of Constable and Assistant Sub-Inspector made by the Chandigarh Police recently;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken against the guilty officials?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) (a) to (c) Yes, Sir. The selection of candidates for appointment in the grade of Constable under Chandigarh Administration has been quashed by the Central Administrative Tribunal (Chandigarh Bench) on the ground that several irregularities have been made in finalising the list of the successful candidates. The judgment in question was received by Chandigarh Administration only recently and they propose to take appropriate action in the matter against officials found to be guilty of any misdemeanour.

Similarly, in case of appointment to the grade of Assistant Sub-Inspector of Police, one of the un-successful candidates made a formal complaint to the Chandigarh Administration and a vigilance inquiry has been ordered into the matter. The said candidate has in the meantime also filed an application in the Central Administrative Tribunal (Chandigarh Bench) and the matter is sub-judice.

Agitation by FCI Labourers

1949. SHRI VAIKO: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the labourers of the Food Corporation of India are on agitation since January 18, 1999;

(b) if so, the reasons therefor;

(c) the likely effect on the work of the Food Corporation of India as well as Public Distribution System;

(d) whether any negotiation is being held between the management and the labour union;